

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27290/2020

(Arising out of impugned final judgment and order dated 05-09-2019 in CRLA No. 967/2015 passed by the High Court of Kerala at Ernakulam)

GEORGE MUTHOOT GEORGE

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.95408/2022-CONDONATION OF DELAY IN FILING and IA No.95411/2022-EXEMPTION FROM FILING O.T. and IA No.95406/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 25-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE J.K. MAHESHWARIFor Petitioner(s) Mr. Kuriakose Verghese, Adv.
Mr. V. Shyamohan, Adv.
Ms. Astu Khandelwal, Adv.
Mr. Akshat Gogna, Adv.
Mr. Martin George, Adv.
For M/S. Kmp Law Aor, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Permission to file Special Leave Petition is granted.

Delay condoned.

Leave granted.

(ANITA MALHOTRA)
AR-CUM-PS(KAMLESH RAWAT)
COURT MASTER